

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1150 & 1147 OF 2017 IN**  
**DFR NO. 3235 OF 2017**

**Dated: 8<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Nikita Choukse

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Swapna Seshadri  
Ms. Neha Garg for R-2

**ORDER**

**(IA No. 1150 of 2017 & 1147 of 2017**  
**(For Condonation of Delay)**

The learned counsel, Ms. Swapna Seshadri, appearing for the Respondent No.2 prays for one week time to file her reply to the IA No. 1147.

The learned counsel appearing for the Respondent No.2 is permitted to file her reply to the IA No. 1147 of 2018 by 18.01.2018 after duly serving copy on the other side.

List this matter on **19.01.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*js/vt*